



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 11] AMARAVATI, TUESDAY, 23rd DECEMBER, 2025.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 19th December, 2025 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 11 OF 2025.

Promulgated by the Governor in the Seventy-sixth year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH PANCHAYAT RAJ ACT, 1994.

Whereas, the 73rd Constitutional Amendment provided Constitutional status to the Panchayat Raj Institutions in India through insertion of Article 243 to Part IX of the Indian Constitution. The Act was enforced upon all the State Governments through Constitutional Amendment that all should amend their Panchayat Acts, in conformity with the Constitutional provisions. The Andhra Pradesh Panchayat Raj Act, 1994 clause (34) of Section 2 provides 1st January of every year as the qualifying date for preparation and publication of Electoral Rolls;

And whereas, sub-section (1) of Section 11 of the Andhra Pradesh Panchayat Raj Act, 1994 stipulates that the electoral roll for Gram Panchayat shall be prepared by the person authorised by the State Election Commissioner in such manner by reference to such qualifying date as may be prescribed and the electoral roll for the Gram Panchayat shall come into force immediately upon its publication in accordance with the rules made by the Government in this

behalf. The electoral roll for the Gram Panchayat shall consist of such part of the electoral roll for the Assembly Constituency published under the Representation of the People Act, 1950 (Central Act No.43 of 1950);

And whereas, under sub-section (2) of Section 11 of Andhra Pradesh Panchayat Raj Act, 1994, the electoral roll for a Gram Panchayat shall be prepared and published in the prescribed manner by reference to the qualifying date before each ordinary election and before each casual election to fill a casual vacancy;

And whereas, Sections 151 (2) and 179(2) of the Andhra Pradesh Panchayat Raj Act, 1994 stipulate that for purposes of preparation and publication of the electoral roll for the elections to the offices of the Members of MPTCs and ZPTCs, the provisions of Sections 11 and 12 shall, mutatis mutandis apply subject to such rules as may be made in this behalf. The Government issued the Andhra Pradesh Panchayat Raj (Preparation and Publication of Electoral Rolls) Rules, 2000 in G.O.Ms.No.254, Panchayat Raj & Rural Development (Elections) Department, dated.04.08.2000.

And whereas, previously there is only one qualifying date, i.e., 1st January as provided in the Representation of the People Act, 1950. In tune with the same, the 1st January is defined as the qualifying date in the Andhra Pradesh Panchayat Raj Act, 1994 in relation to the preparation and publication of every electoral roll under the said Act as the electoral rolls of Rural Local Bodies are entirely based on the Assembly electoral roll prepared under the Representation of People Act, 1950.

And whereas, the Government of India has brought an amendment to Section 14(b) of the Representation of People Act, 1950 to provide three more qualifying dates, i.e., 1st April, 1st July and 1st October as eligibility for youngsters to register in the electoral rolls as and when they attain 18 years of age, in addition to 1st January.

And whereas, as there is an amendment made to the Representation of People Act, 1950 about the qualifying date, similar amendment is to be made in the Andhra Pradesh Panchayat Raj Act, 1994 too so as to adopt the Assembly electoral rolls for PRIs elections. Otherwise, there will be challenges in adoption of Assembly rolls for preparation of local body electoral rolls. Besides, this will enable youngsters to be included in the electoral rolls of local bodies every quarter on attaining 18 years of age as in the case of Assembly / Parliament elections.

And whereas, as such, the amendment to the Act, would reflect a progressive step towards electoral eligibility for youngsters to register in the electoral rolls as and when they attain the age of 18 years.

And whereas, thus, in view of the circumstances stated above, Government have decided to amend clause (34) of section 2 of the Andhra Pradesh Panchayat Raj Act, 1994 (Act 13 of 1994) to provide three more qualifying dates on 1st April, 1st July and 1st October in addition to 1st January of every year for preparation and publication of electoral roll under of the Andhra Pradesh Panchayat Raj Act, 1994. The amendment would facilitate youngsters to register in the electoral rolls as and when they attain the age of 18 years;

And whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that the circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh is pleased to promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Andhra Pradesh Panchayat Raj (Second Amendment) Ordinance, 2025.

Short title and commencement.

(2) It shall come into force at once.

2. In the Andhra Pradesh Panchayat Raj Act, 1994, in clause (34) of section 2, after the words “the first day of January”, the following words shall be added, namely,-

Amendment of Section 2.
Act No. 13 of 1994.

“the first day of April, the first day of July and the first day of October.”.

S. ABDUL NAZEER,
Governor of Andhra Pradesh.

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.